

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 166861/2018, 166862/2018, 179431/2018, 179433/2018, in Petition(s)
for Special Leave to Appeal (C) No(s). 31497/2014

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI & ORS. Respondent(s)

(ONLY I.A.Nos. 166861, 166861, 179431, 179433 FOR SUBSTITUTION,
C/D AND SETTING ASIDE ABATMENT IN S.L.P. (C) nO. 31497 OF 2014 TO
BE LISTED IN CHAMBER JUDGE.)

Date : 11-03-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
[IN CHAMBER]

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s) Mr. Rajeev Singh, AOR

Ms. Shweta Yadav, Adv.
Ms. Asha Gopalan Nair, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing application for substitution is condoned.

Application for substitution is allowed. Amended cause
title be filed.

It is informed that the Lrs. of respondent no.3 are
already represented by their counsel. Office to verify and proceed
accordingly.

(NEELAM GULATI)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)